

ITEM NO.41

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court Of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and impleadment and permission to file additional documents and office report)

Date : 01/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mrs. Naghma Imtiaz, Adv.
Mr. Antony R. Julian, Adv.
For M/s. Equity Lex Associates

For Respondent(s) Mr. Irshad Ahmad, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhishth Kumar, AOR

Mr. Shakeel Ahmed, AOR
Sadiya Shakeel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for one week, the matter is adjourned for one week.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master